

Seventeenth Loksabha

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Title: Demand to assess the losses incurred to Tur dal growers due to heavy rainfall and floods in the Kalaburgi district, Karnataka.

***DR. UMESH G. JADAV (GULBARGA):** Hon'ble Chairperson Sir, thank you. I want to draw the attention of the government through you to the serious problems of Tur dal growers in the Kalaburgi district of Karnataka state.

Sir, Farmers did not receive any compensation from the Pradhan Mantri Fasal Bima Yojna for the damage of their Tur Dal crop due to fungal infection. Tur dal growers of Chincholi, Kalgi, and Yedrami taluks of Gulbarga district have suffered huge losses due to heavy rainfall and floods that damaged the standing crop.

The state government has received the joint survey report conducted by the officials of both the revenue and agriculture departments and deposited the compensation to the bank account numbers of the farmers under SDRF.

Moreover, our Hon'ble Chief Minister Shri Basavaraj Bommai ji has taken special measures to protect the interest of the affected farmers and ensured that additional compensation was deposited to their accounts. Farmers are happy with this initiative. There seventy thousand farmers enrolled under the Pradhan Mantri Fasal Bima Yojna by paying the premium as per the norms of the scheme. Among them, 30 thousand farmers were suffered due to crop damage, out them more than eleven thousand affected farmers are in Chincholi and Kalgi taluk itself. Nearly 8 thousand farmers have reported to the General Insurance company about their crop damage, however the farmers of Tegateppi, Ramangod and Godanahalli villages complained as the officials of Insurance company did not visit their field for inspection of the crop loss. But the officials visited other villages to conduct inspection.

Since the officials did not make the report of some villages all the affected farmers were deprived off the compensation.

As per the norms Rs. 16 thousand per hectare is to be paid as compensation to the farmers. However, farmers received compensation from Rs. 250 to Rs. 3000. There is no

justice done to farmers in calculating the compensation. Hence there is a need for an investigation in this issue.

Sir, while disbursing compensation the joint survey report was not taken into consideration. Therefore farmers are demanding for justice to get their due compensation under the PMFBY scheme as per the guidelines. In previous year 2020-21 farmers had suffered crop losses due to scanty rainfall and they received compensation of around Rs.12 thousand to Rs.13 thousand per hectare. However in the year 2021-22 farmers have undergone huge losses due to heavy rainfall and they did not receive adequate compensation for the same. So the injustice is done to our farmers in disbursing compensation.

Therefore I would like to urge the government to get the report of the loss of the tur dal crop from the concerned authority and ensure justice for my farmers without further delay. With these words, I conclude my speech. Thank you, sir.